



21 to 30

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

21.

+ ITA No.278/2010,

COMMISSIONER OF INCOME TAX ..... Appellant  
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL ..... Respondent  
Through : Mr. S. Krishnan, Advocate.

**WITH**

22.

+ ITA No.312/2010,

COMMISSIONER OF INCOME TAX ..... Appellant  
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL ..... Respondent  
Through : Mr. S. Krishnan, Advocate.

**WITH**

23.

+ ITA No.798/2010,

COMMISSIONER OF INCOME TAX ..... Appellant  
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL ..... Respondent  
Through : Mr. S. Krishnan, Advocate.

**WITH**

24.

+ ITA No.800 /2010, .

COMMISSIONER OF INCOME TAX ..... Appellant  
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL ..... Respondent  
Through : Mr. S. Krishnan, Advocate.

**WITH**

25.

+ ITA No.803 /2010, .

COMMISSIONER OF INCOME TAX ..... Appellant  
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL ..... Respondent  
Through : Mr. S. Krishnan, Advocate.

**WITH**

26.

+ ITA No.805 /2010, .

COMMISSIONER OF INCOME TAX ..... Appellant  
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL ..... Respondent  
Through : Mr. S. Krishnan, Advocate.



**WITH**

27.

+ ITA No.807 /2010,

COMMISSIONER OF INCOME TAX ..... Appellant  
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL ..... Respondent  
Through : Mr. S. Krishnan, Advocate.

**WITH**

28.

+ ITA No.810 /2010,

COMMISSIONER OF INCOME TAX ..... Appellant  
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL ..... Respondent  
Through : Mr. S. Krishnan, Advocate.

**WITH**

29.

+ ITA No.813 /2010,

COMMISSIONER OF INCOME TAX ..... Appellant  
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL ..... Respondent  
Through : Mr. S. Krishnan, Advocate.

**AND**

ITAs 278/2010, 312/2010, 798/2010, 800/2010, 803/2010,  
805/2010, 807/2010, 810/2010, 813/2010 and 814/2010



30.

+ ITA No.814 /2010,

COMMISSIONER OF INCOME TAX ..... Appellant  
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL ..... Respondent  
Through : Mr. S. Krishnan, Advocate.

**CORAM:**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE MANMOHAN**

**ORDER**  
% **07.09.2010**

It is submitted by Ms. P.L. Bansal, learned counsel for the revenue that the appellant has not obtained approval from COD.

The learned counsel for the revenue fairly stated after obtaining the same she may be granted permission to re-file the appeal.

With the aforesaid liberty, the present appeals stand disposed of.

  
**CHIEF JUSTICE**

  
**MANMOHAN, J**

**SEPTEMBER 07, 2010**

AK.